

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2386 of 2020

1. Chottu Mandal @ Chhote Lal Mandal
2. Santosh Mandal @ Santosh Kumar... ... Petitioners
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Sabyasanchi, Advocate
For the Opp. Party : Ms. Leena Mukherjee, A.P.P.

03/29.06.2020 Heard Mr. Sabyasanchi, learned counsel for the petitioners and Ms. Leena Mukherjee, learned A.P.P. for the State.

Petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with Sahibganj (M) P.S. Case No. 05 of 2019.

It has been alleged that the accused persons had assaulted the informant with iron rod and had also snatched Rs. 50,000/-, a golden watch and a mobile.

The petitioner no. 2 had instituted a case being Sahibganj (M) P. S. Case No. 04 of 2019 on account of the leg of the petitioner no. 2 being smashed as he was dashed by the tractor which was driven by the informant. So far as the allegation against the petitioner no. 1 is concerned, the same are general and omnibus in nature and one of the co-accused namely Pradip Kumar Mandal has already been granted anticipatory bail by this Court in A.B.A. No. 687 of 2020.

Regard being had to the above, I am inclined to extend the privilege of anticipatory bail to the petitioners. Therefore, the petitioners, named above, are directed to surrender in the court below within a period of four weeks from today and on such surrender, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Sahibganj, in connection with Sahibganj (M) P.S. Case No. 05 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Rongon Mukhopadhyay, J.)